

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/GT/2016

Subject : Approval of tariff of Patratu Thermal Power Station for the period from the date of takeover i.e.1.4.2016 to 31.3.2019.

Date of hearing : **2.8.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Patratu Vidyut Utpadan Nigam Limited

Respondent : Jharkhand Bijlee Vitran Nigam Limited

Parties present : Ms. Suparna Srivastav, Advocate, PVUNL
Shri Tushar Kumar, PVUNL
Shri Rohit Goswami, PVUNL
Shri Nishant Gupta, PVUNL
Shri K.K. Sinha, PVUNL
Shri Shankar Saran, PVUNL
Shri Umesh Ambali, PVUNL
Shri Himanshu Shekhar, Advocate, JBVNL

Record of Proceedings

This petition has been filed by petitioner, PVUNL for approval of tariff of Patratu Thermal Power Station (generating station) for the period from the date of takeover i.e.1.4.2016 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the learned counsel for the petitioner submitted that Units 1, 2, 3, 5 and 8 are in process of being phased out as per the recommendations of CEA and therefore these units do not form part of the generation capacity and Unit-10 is in operation and is supplying electricity to the respondent JBVNL. Accordingly, the learned counsel prayed that interim tariff may be granted in order to facilitate an interim arrangement for billing of energy supplied to the respondent from the date of takeover of the generating station based on the capital cost/ annual fixed charges claimed.

3. The learned counsel for the respondent, JBVNL prayed for grant of time to file its reply in the matter.

4. The Commission after hearing the parties directed the petitioner to submit additional information on affidavit with advance copy to the respondents, on or before 22.8.2016 on the following:

- (i) Technical evaluation of Units/ plant and the assessed valuation of cost based on the technical evaluation;
- (ii) Book value of Units/ plants as on the date of notification in the Books of Patratu Power Station as per their audited accounts as on that date;



- (iii) Recommendations of CEA regarding phasing out of units of the plant and the R&M of the units;
- (iv) Copy of the DPR of R&M schemes if any;
- (v) Justification in investing in R&M / refurbishment of such depleted units which have completed more than 30-46 years of its life (Unit-4(50 MW) : 46 years, Unit-6(100 MW): 44 years, Unit-7(110MW): 39years , Unit-9(110MW):32 years and Unit-10(110MW):30 years.

5. The respondent shall file its reply on or before 30.8.2016, with advance copy to the petitioner, who shall file its rejoinder by 7.9.2016.

6. Matter shall be listed for hearing on 29.9.2016. Pleadings in the matter shall be completed prior to the said date of hearing and no extension of time shall be granted.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

